

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 7/81 SCHEDULED TO BE HELD ON 18.06.2013 BUT ACTUALLY HELD ON 17.07.2013.

The Meeting No. 7/81 of Norms Committee-II was held on 17.07.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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|----|---------------------------------|------|
| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar | MOS |
| 3. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Raman Kumar, F.T.D.O., DGFT, was present in the meeting

1	Case No.: 13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:30.07.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 30.07.2013.			

2	Case No.: 10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide ID. No. 15-14/2010-IP dated 25.06.2013 as under:-			

Sl. No.	Item	%age wastage and Quantity to be allowed	
		%age wastage	Quantity
1	Copper in form of copper cathode/ wire bar CC Copper Wire Rod/Wire/Alloy Wire/ Copper Wire Rod/Copper Scrape	1%	8055 KG
2	PVC Master Batch	2%	390.7 KG
3	PVC Compound or (i) PVC Resin (ii) Plasticiser (iii) Filler	2%	13028 KG

R/A may take suitable consequential action accordingly.

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:30.07.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 30.07.2013.			

4	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:30.07.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 30.07.2013.			

5	Case No.:3/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-			

Export Product		Import Item	
Description	Quantity	Description	Quantity
Cold rolled un galvanized colour coated non alloy steel sheets/ hoops and strips/	550.982 MT	Hot rolled non alloy steel sheets/ strips/ wide coils	586.0 MT

wide coils having paint coating of 40 Sq Mts per litre as primer, 20 Sq Mts per litre as top coat and 25 Sq Mts per litre as backer, thickness 0.27 mm.

Rolling mill rolls	0.688 MT
Rolling oil	0.193 MT
Pickling oil	0.248 MT
Steel strapping	1.102 MT
VCI Rusto paper	2754.91 Sq Mts
Guard film	10.413 MT
Primer	6490.568 Litre,
Top coat	12981.136 Litre
Backer	10384.909 litre

R/A may take suitable consequential action accordingly.

6	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:30.07.2013
	Decision : NC observed that the C&PC has issued a deficiency letter dated 04.07.2013 to firm to submit some information. The case stands deferred and to be re-listed on 30.07.2013.			

7	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:30.07.2013
	Decision : NC observed that comments of MOD is still awaited, hence decided to send reminder to MOD. The case stands deferred and to be re-listed on 30.07.2013.			

8	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:30.07.2013

Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 30.07.2013.

9	Case No.: 21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:30.07.2013
Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 30.07.2013.				

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Case No.:23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved																
HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:																
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-																			
<table><tr><th colspan="2">Export Product</th><th colspan="2">Import Item</th></tr><tr><th>Description</th><th>Quantity</th><th>Description</th><th>Quantity</th></tr><tr><td rowspan="3">Low Carbon Silico Manganese (Mn-50-55%, Si- 27-30%, Fe-18-20%) by Alumino Thermic Process</td><td rowspan="3">2700 MT</td><td>Manganese ore (Mn 48%)</td><td>2700 MT being the applied quantity.</td></tr><tr><td>Ferro Silicon (Si-65-75%)</td><td>1158 MT</td></tr><tr><td>Aluminum scrap</td><td>750 MT</td></tr></table>				Export Product		Import Item		Description	Quantity	Description	Quantity	Low Carbon Silico Manganese (Mn-50-55%, Si- 27-30%, Fe-18-20%) by Alumino Thermic Process	2700 MT	Manganese ore (Mn 48%)	2700 MT being the applied quantity.	Ferro Silicon (Si-65-75%)	1158 MT	Aluminum scrap	750 MT
Export Product		Import Item																	
Description	Quantity	Description	Quantity																
Low Carbon Silico Manganese (Mn-50-55%, Si- 27-30%, Fe-18-20%) by Alumino Thermic Process	2700 MT	Manganese ore (Mn 48%)	2700 MT being the applied quantity.																
		Ferro Silicon (Si-65-75%)	1158 MT																
		Aluminum scrap	750 MT																
R/A may take suitable consequential action accordingly.																			

11	Case No.: 17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved												
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:												
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-																
<table border="1"> <thead> <tr> <th>SI No</th><th>Item of Export</th><th>Qty</th><th>Item of import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td rowspan="2">1</td><td rowspan="2">Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process.</td><td rowspan="2">84 MT</td><td>Vanadium Pentaoxide</td><td>126 MT</td></tr> <tr> <td>Aluminum Scrap.</td><td>66 MT</td></tr> </tbody> </table>					SI No	Item of Export	Qty	Item of import	Qty	1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process.	84 MT	Vanadium Pentaoxide	126 MT	Aluminum Scrap.	66 MT
SI No	Item of Export	Qty	Item of import	Qty												
1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process.	84 MT	Vanadium Pentaoxide	126 MT												
			Aluminum Scrap.	66 MT												

		Non alloy Steel Scrap	14 MT
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R/A may take suitable consequential action accordingly.

12	Case No.: 5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:30.07.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 30.07.2013.			

13	Case No.: 6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2012/TSW(B)/115 dated 03.06.2013 as under:-			
	Export Product	Net wt./ Unit of EP	Import items	Quantity allowed
	Generator- LW15D-OAC-PJ 2012 D3460 x 2205 1500KW	46,000 kg	SL. NO. 3 Single Core 95 sq.mm. cable	1.02 m/m content in EP
			7. Damisol 3340-2	100 kg. with 10% wastage
			8. Damicat 9015-NI	3 kg with 10% wastage
			9. Samica Film	25 sq. m . with 5% wastage
			Sl. No. 10-14. Electrical Steel Laminations.	Net-to-Net basis as components
			Sl. No. 19. Rectangle Copper conductor	2760 kg with 1% wastage
			Sl. No. 26. Steel Sheet S355J2 50 mm.	2093 kg with 40% wastage
			Sl. No. 27. Steel Sheet S355J2 65 mm	2906 kg with 23% wastage
			Sl. No. 28. Steel Sheet S355J2 20 mm	423 kg with 5% wastage

	Sl. No. 29. Steel Sheet S355J2 40 mm	3220 kg with 5% wastage
	Sl. No. 30. Rooter Flange	Deleted
Rest of items are components and allowed on net to net basis as per GN-4 for Engineering Products. R/A may take suitable consequential action accordingly.		

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Case No.: 16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-			
Export Product		Import Item	
Description	Quantity	Description	Quantity
High Carbon Ferro Manganese (Mn 70-80%) by induction furnace route.	1275 MT	High Carbon Ferro Manganese Fines (Mn 70-80%).	1350 MT

R/A may take suitable consequential action accordingly.

15	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

16	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 07.05.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

17	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:30.07.2013
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite coomments. The case stands deferred and to be re-listed on 30.07.2013.			

18	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

19	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

20	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

21	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Withdraw
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:
	Decision : NC observed that the case is approved by NC meeting No. 3/81 dated 07.05.2013. Hence NC decided to withdraw the case.			

22	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

23	Case No.:37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Reject
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:
	Decision : NC observed that the firm has not furnished the reply despite reminders. Hence NC decided to reject the case on ground of non submission of reply.			

24	Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

25	Case No.:25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

26	Case No.:26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Withdraw
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:
	Decision : NC observed that the case is approved by NC meeting No 3/81 dated 07.05.2013. Hence NC decided to withdraw the case.			

27	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:30.07.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.

28	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

29	Case No.: 9/17/81-ALC2/2012	Party Name:PREMIER INGOTS &METALS PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(262)2011-ME dated 28.05.2013 as under:- The import of Copper cathode is allowed with 5% wastage i.e. 1.05Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

30	Case No.: 23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-			

Export Product		Import Item	
Description	Quantity	Description	Quantity
Cold rolled Galvanized /Galannealed (Plain/corrugated) Alloy Steel Sheets/Strips/Wide Coils having zinc coating ranging from 80 gm/m ² to 90 gm/m ² of the following thicknesses; 0.14 mm, 0.15 mm and 0.16 mm	2100 MT:	Hot Rolled Alloy Steel Sheets/Strips/Wide Coils of relevant grade.	2226.482 MT
	(i) 0.14 MM – 1050 MT	Zinc (In Ingot Form)	108.514 MT
	(ii) 0.15 MM- 650 MT	Rolling mill rolls	2.625 MT
	(iii) 0.16 MM- 400 MT	Rolling oil	0.735 MT

		Steel strapping	4.20 MT
	R/A may take suitable consequential action accordingly.		

31	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:30.07.2013
	Decision : NC decided to refer the case M/o Mines & MOEF. The case stands deferred and to be re-listed on 30.07.2013.			

32	Case No.:8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

33	Case No.:22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/33 dated 17.07.2013 as under:- - Words “containing 13580 Kgs. Of Hollow Copper Conductor & 419.34 Kgs. Of Fibre Glass yarn” may be suffixed with the description of export product. - Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 13580 Kgs. on net to net basis. - After taking clue form SION C-1639, quantity of import item at Sl. No. 2 may be allowed as 423.54 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

34	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539	Defer Date:30.07.2013

23.11.2012

Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O.No. 3 (50)/12-TSW(B)/130 dated 21.06.2013 as under:-

1. Sl. No. 5 & 11 of SDF, Appendix 33 of Application, & weight & rating of Export / PAC.
The case stands deferred and to be re-listed on 30.07.2013.

35	Case No.:6/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Withdraw
	HQ File :01/81/050/00438/AM13/	RLA File :03/94/040/00676/AM13/	Lic.No/Date:0310715965 30.11.2012	Defer Date:
	Decision : NC observed that the case is approved by NC meeting 3/81 dated 07.05.2013. Hence NC decided to withdraw the case.			

36	Case No.:7/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Withdraw
	HQ File :01/81/050/00439/AM13/	RLA File :03/94/040/00678/AM13/	Lic.No/Date:0310715969 30.11.2012	Defer Date:
	Decision : NC observed that the case is approved by NC meeting 3/81 dated 07.05.2013. Hence NC decided to withdraw the case.			

37	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:30.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

38	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:30.07.2013
	Decision : The Committee observed that the correct application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the correct copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

39	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:30.07.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

40	Case No.:4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/40 dated 17.07.2013 as under:- 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 30.07.2013.			

41	Case No.:13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/41 dated 17.07.2013 as under:- 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 30.07.2013.			

42	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:7/81-ALC2/2013	Status:Deferred and Re-
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		18.06.2013	indexed
HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:30.07.2013
Decision : NC decided to send a letter to firm to submit the following information as under:- 1. Description of items of Export & Import. 2. Difference between Export & Import items . 3. Details about manufacturing process involved. The case stands deferred and to be relisted on 30.07.2013.			

43	Case No.:12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

44	Case No.:32/3/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00035/AM14/	RLA File :22/24/040/00036/AM13/	Lic.No/Date:2210013584 24.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/44 dated 17.07.2013 as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 1265 Nos. each inclusive of 10 % wastage. 2. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 1162 Nos. inclusive of 1 % wastage. 3. Quantities of import items at Sl. No. 5 &6 may be allowed as applied for i.e. 10.534 Kgs. &5.267 Kgs. respectively. 4.Quantities of import items at Sl. No. 7, 8, 9&11 may be allowed as applied for i.e. 264 Nos. each inclusive of 10 % wastage. 5.Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 242 Nos. inclusive of 1 % wastage. 6.Quantities of import items at Sl. No. 12, 13 & 16 may be allowed as applied for i.e. 2871 Nos. each inclusive of 10 % wastage. 7.Quantity of import item at Sl. No. 14 may be allowed as applied for i.e. 5742 Nos. inclusive of 10 % wastage. 8.Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 2636 Nos. inclusive of 1 % wastage. 9.Quantities of import items at Sl. No. 17, 18 & 21 may be allowed as applied for i.e. 792 Nos. each inclusive of 10 % wastage.			

- 10.Quantity of import item at Sl. No. 19 may be allowed as applied for i.e. 1584 Nos. inclusive of 10 % wastage.
- 11.Quantity of import item at Sl. No. 20 may be allowed as applied for i.e. 727 Nos. inclusive of 1 % wastage.
- 12.Quantities of import items at Sl. No. 22, 23 & 26 may be allowed as applied for i.e. 1155 Nos. each inclusive of 10 % wastage.
- 13.Quantity of import item at Sl. No. 24 may be allowed as applied for i.e. 4620 Nos. inclusive of 10 % wastage.
- 14.Quantity of import item at Sl. No. 25 may be allowed as applied for i.e. 1061 Nos. inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

45	Case No.:13/23/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00445/AM13/	RLA File :07/24/040/00431/AM13/	Lic.No/Date:0710093331 28.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(139)/2012/TSW(B)/117 dated 06.06.2013 on repeat basis as per AA no. 0710090494 dated 13.08.2012 . R/A may take suitable consequential action accordingly.			

46	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:30.07.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 30.07.2013.			

47	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:30.07.2013
	Decision : NC observed that Department of C&PC through letter dated 28.6.13 has issued deficiency letter to the firm, reply of which is awaited. NC decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.			

48	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:30.07.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			
49	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:30.07.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			
50	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:30.07.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			
51	Case No.:42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/51 dated 17.07.2013 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 30.07.2013.			
52	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed

HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:30.07.2013
Decision :NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 30.07.2013.			

53	Case No.: 34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date:30.07.2013
	Decision : As per recommendation of representative of DIPP present in the meeting , NC decided to send a letter to firm to submit following information :- 1. SI No. 5,11 of SDF. The case stands deferred and to be relisted on 30.07.2013.			

54

Case No.:12/3/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
HQ File :01/81/050/00015/AM14/	RLA File :06/24/040/00035/AM13/	Lic.No/Date:0610030723 11.02.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(142)/2012/TSW(B)/127 dated 13.06.2013 as under:-			
Export Product	Net Wt./Unit of EP	Import Items	Quantity recommended/Unit of EP
95 KVp/1000 mA HVR Transformer with 1.15mH AC reactor	1880 kg	1. CRGO Steel sheet.	322 Kg with 1.5% wastage.
		2. Copper Wire rod.	
		3. Transformer Oil.	236 kg with 0.5% wastage.
			761 liter with 2% wastage.

R/A may take suitable consequential action accordingly.

55	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(34)/2011-ME dated 04.06.2013 as under:- 1. Chemical composition of export product, and content of each imported inputs there in. 2. Process of manufacturing export product by using imported inputs. 3. Wastage justification stepwise and wastage at every step. 4. Need and Justification of qty for Furnace oil sought for import. The case stands deferred and to be relisted on 30.07.2013.			

56	Case No.:40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(30)/2013-ME dated 03.06.2013 as under:- 1. Size, drawing and complete specification of export product with its generic name and uses. 2. Process of manufacturing export product by using imported inputs. 3. Wastage justification stepwise and at every step 4. Use of any other material in mfg of export product if so its details and weight. 5. Nature of scrap generated. The case stands deferred and to be relisted on 30.07.2013.			

57	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(27)/2013-ME dated 31.05.2013 as under:-			

1. Size, drawing and complete specification of export product with its generic name and uses.
2. Process of manufacturing export product by using imported inputs.
3. Wastage justification stepwise and at every step
4. Use of any other material in mfg of export product if so its details and weight.
5. Nature of scrap generated.

The case stands deferred and to be relisted on 30.07.2013.

58	Case No.:15/3/81-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00018/AM14/	RLA File :05/24/040/00416/AM13/	Lic.No/Date:0510346116 14.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(40)/2013/TSW(B)/116 dated 03.06.2013 as under:- The above AA is ratified on net to net basis as per existing provision of GN-4 for engineering products. R/A may take suitable consequential action accordingly.			

59	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(32)/2013-ME dated 04.06.2013 as under:- 1. Size, drawing and complete specification of export product with its generic name and uses. 2. Process of manufacturing export product by using imported inputs. 3. Wastage justification stepwise and at every step 4. Use of any other material in mfg of export product if so its details and weight. 5. Nature of scrap generated. The case stands deferred and to be relisted on 30.07.2013.			

60	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:30.07.2013
Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/126 dated 11.06.2013 as under:- - Brief specification and KVA rating of export product. - Information against Sl No. 3,4,5 &11 of SDF. The case stands deferred and to be relisted on 30.07.2013.			

61	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	Defer Date:30.07.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 30.07.2013.			

62	Case No.:20/3/81-ALC2/2013	Party Name:WELSPUN CORPLTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00023/AM14/	RLA File :34/24/040/00268/AM13/	Lic.No/Date:3410036140 15.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/62 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:- 1.Quantity of import item at Sl.No. 1 i.e “Non Alloy HR Steel Coils/Plates of relevant grade and thickness” may be allowed as applied for i.e. 379.32 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 1491.99 Kgs. 3. Quantity of import item at Sl.No. 3 viz. Polypropylene may be allowed as applied for i.e. 9377 Kgs. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e. 502.34 Kgs. 5. Quantity of import item at Sl. No. 5 viz. Epoxy Powder may be allowed as 340.6 Kgs. 6. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

63	Case No.:46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date:30.07.2013
Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/63 dated 17.07.2013 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 30.07.2013.				

64	Case No.:3/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00006/AM14/	RLA File :04/24/040/00221/AM13/	Lic.No/Date:0410143412 18.02.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/148 dated 05.07.2013 as under:- The above AA is ratified as per existing provision of GN-4 for engineering products with accountability clause. R/A may take suitable consequential action accordingly.				

65	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date:30.07.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.				

66	Case No.:44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date:30.07.2013

Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.

67	Case No.:45/3/81-ALC2/2013	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Withdraw
	HQ File :01/81/050/00048/AM14/	RLA File :03/95/040/00925/AM13/	Lic.No/Date:0310724932 20.02.2013	Defer Date:
	Decision : NC observed the AA issued on repeat basis. Hence NC decided to withdraw the case.			

68	Case No.:8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:30.07.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 30.07.2013.			

69	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:30.07.2013
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 30.07.2013.			

70	Case No.:38/3/81-ALC2/2013	Party Name:SIEMENS LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Withdraw
	HQ File :01/81/050/00041/AM14/	RLA File :03/95/040/00951/AM13/	Lic.No/Date:0310725390 22.02.2013	Defer Date:
	Decision : NC observed that the case is approved by NC meeting No. 3/81 dated 07.05.2013. Hence NC decided to withdraw the case.			

71	Case No.:16/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00019/AM14/	RLA File :34/24/040/00276/AM13/	Lic.No/Date:3410036229 25.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/71 dated 17.07.2013 as under:-.			

1. Total net weight of export products at Sl. No. 1 &2 may be modified as 5332.43 MT &605.44 MT respectively.

Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5994.96 MT inclusive of 5 % wastage.
2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 23673.05Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 16118.54Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 10522Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 126778Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 6 viz. Polyethylene may be allowed as 19731 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl.No. 7 viz. Internal Epoxy Lining may be allowed as 9135 Litres inclusive of 5 % wastage.
8. Quantities of import items at Sl.No. 8 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

72	Case No.:29/3/81-ALC2/2013	Party Name:WELSPUN CORPLTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00032/AM14/	RLA File :34/24/040/00278/AM13/	Lic.No/Date:3410036230 25.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/72 dated 17.07.2013 as under:-			
	1. Total net weight of export products at Sl. No. 1 &2 may be modified as 5332.43 MT & 605.44 MT respectively.			
	Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:			
	1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5994.96 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 23673.05 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 16118.54 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 10522 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 126778 Kgs inclusive of 5 % wastage. 6. Quantity of import item at Sl.No. 6 viz. Polyethylene may be allowed as 19731 Kgs inclusive of 5 % wastage. 7. Quantity of import item at Sl.No. 7 viz. Internal Epoxy Lining may be allowed as 9135 Litres inclusive of 5 % wastage. 8. Quantities of import items at Sl.No. 8 may be allowed within 6 % of fob value of exports.			
	R/A may take suitable consequential action accordingly.			

73	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619	Defer Date:30.07.2013

		26.02.2013	
Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 30.07.2013.			

74	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/74 dated 17.07.2013 as under:- 1. Details of manufacturing operations on import item. 2. Difference in export and import items 3. Net weight of other inputs in export products, imported or indigenous, if any. The case stands deferred and to be relisted on 30.07.2013.			

75	Case No.: 17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/75 dated 17.07.2013 as under:- 1. Size of conductors in cables alongwith their quantities in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 30.07.2013.			

76	Case No.: 49/3/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
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HQ File :01/81/050/00052/AM14/	RLA File :03/95/040/00970/AM13/	Lic.No/Date:0310726447 01.03.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/76 dated 17.07.2013 as under:- - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 2163.52 Kgs., 546.79 Kgs.& 117774.04 Kgs. respectively taking clue from Engineering Table 5. - Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 3. - Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 7161.21 Kgs. taking clue from Engineering Table 5. - Quantity of import item at Sl. No. 6 may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 4. - Quantities of import items at Sl. No. 7, 8, 9 & 10 may be allowed as applied for i.e. 9325.33 Kgs., 6940.19 Kgs., 6062.81 Kgs. & 34.54 Kgs. respectively taking clue from Engineering Table 5. - Quantity of import item at Sl. No. 11 may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 8. R/A may take suitable consequential action accordingly.			

77	Case No.:10/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00013/AM14/	RLA File :34/24/040/00285/AM13/	Lic.No/Date:3410036307 04.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/77 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 10.8 mm Thk: 50321 MT 13 mmThk 4778.9 MT 15.6 mm Thk: 4647.34 MT Total Quantity of import item may be allowed as applied for i.e. 59767.24 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 236010.48Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder (FBE) may be allowed as 481003Kgs inclusive of 5 % wastage. - Quantities of import items at Sl.No. 4 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

78	Case No.:18/3/81-ALC2/2013	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00021/AM14/	RLA File :05/24/040/00336/AM13/	Lic.No/Date:0510348068 04.03.2013	Defer Date:30.07.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 30.07.2013			

79	Case No.: 19/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00022/AM14/	RLA File :34/24/040/00286/AM13/	Lic.No/Date:3410036308 04.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/79 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 10.8 mm Thk: 50321 MT 13 mmThk 4778.9 MT 15.6 mm Thk: 4647.34 MT Total Quantity of import item may be allowed as applied for i.e. 59767.24 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 236010.48 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder (FBE) may be allowed as 481003 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl.No. 4 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

80	Case No.: 50/3/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00053/AM14/	RLA File :03/95/040/00960/AM13/	Lic.No/Date:0310726825 05.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/80 dated 17.07.2013 as under:- Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No.0310711893 dated 08.10.2012 ratified in Norms Committee Meeting No. 05/81 dated 06/06/2013 R/A may take suitable consequential action accordingly.			

81	Case No.:1/26/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM13/	RLA File :08/24/040/00419/AM13/	Lic.No/Date:0810119075 06.03.2013	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

82	Case No.:35/3/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

83	Case No.:21/3/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00024/AM14/	RLA File :04/24/040/00274/AM13/	Lic.No/Date:0410144026 11.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/83 dated 17.07.2013 as under:- 1. Words“ Copper Conductor” may be suffixed with the description of export products at Sl. No. 1 to 19. 2. Quantity of import item at Sl. No. 1 may be allowed as 4165.6Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

84	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(31)/13-ME dated 03.06.2013 as under:- 1. Size, use drawing literature/photograph of the item export. 2. Involvement of wastage during process of manufacturing. 3. Justification of wastage claimed. 4. Details for finishing/polishing operations.			

The case stands deferred and to be relisted on 30.07.2013.

85	Case No.:51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(37)/13-ME dated 17.06.2013 as under:- 1. Size of GI wire used to manufacture export product, and its content in export product, indicating GI wire dia. 2. Reason of PVC coating on imported GI wire, and content/weight of PVC in export product. 3. Stage wise wastage and justification. The case stands deferred and to be relisted on 30.07.2013.			

86	Case No.:22/3/81-ALC2/2013	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00025/AM14/	RLA File :29/21/040/00011/AM13/	Lic.No/Date:2910020475 13.03.2013	Defer Date:30.07.2013
	Decision : NC decided to send a letter to firm to submit following information:- 1. Break up of cost of export product i.e. price of handicraft lamp with glass and each item fitted in the export product. The case stands deferred and to be relisted on 30.07.2013.			

87	Case No.:27/3/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00030/AM14/	RLA File :02/24/040/00187/AM13/	Lic.No/Date:0210187523 13.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(26)/2013-ME dated 31.05.2013 as under:- Taking clue from SION C-1575, 1. Import of item at Sl No 01 may be allowed with 2% wastage as 1.02kg/Kg content in export product. The qty of import may therefore be amended as $23.75 \times 1.02 = 24.225\text{MT}$. 2. Import of item at Sl no 02 may be allowed with 2% wastage as 1.02Kg/Kg content in export product. The qty of import may therefore be amended as $1.25 \times 1.02 = 1.275\text{MT}$. R/A may take suitable consequential action accordingly.			

88	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:30.07.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.				

89	Case No.:33/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00036/AM14/	RLA File :13/24/040/00051/AM13/	Lic.No/Date:1310042490 18.03.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/89 dated 17.07.2013 as under:- 1. Words “ Insulated Messenger Wire size of 25 Sq. MM ” may be specified with the description of export products at Sl. No. 2. 2. Net weight of export products at Sl. No. 1 &2 may be specified as 37411 Kgs. & 19703 Kgs. respectively. 3. Quantities of import items at Sl. No 1 & 4 viz. Alumimium Ingots may be allowed as applied for i.e. 27000 Kgs. & 13519Kgs. respectively on net to net basis. 4. Quantities of import items No. 2 & 5 viz. XLPE Compound may be allowed as applied for i.e. 10411 Kgs. & 6184Kgs. respectively on net to net basis. 5. Quantity of import item at Sl. No 3 & 6 viz. Wooden Cable Drum may be allowed as per packing policy. R/A may take suitable consequential action accordingly.				

90	Case No.:25/3/81-ALC2/2013	Party Name:GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Approved
	HQ File :01/81/050/00028/AM14/	RLA File :04/24/040/00286/AM13/	Lic.No/Date:0410144326 21.03.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/90 dated 17.07.2013 as under:- 1. Words “of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e 1995 MT as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.				

91	Case No.:23/3/81-ALC2/2013	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status: Approved
	HQ File :01/81/050/00026/AM14/	RLA File :04/24/040/00294/AM13/	Lic.No/Date:0410144675 03.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/9/2013-TSW/91 dated 17.07.2013 as under:- 1. Words “of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as 77.26 MT as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

92	Case No.:2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

93	Case No.:52/3/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:7/81-ALC2/2013 18.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM14/	RLA File :07/24/040/00544/AM13/	Lic.No/Date:0710095111 30.04.2013	Defer Date:30.07.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.07.2013.			

Offline Agenda:-

Sl. No. 79

Case No. AR-133	M/s Indian Technomac Co. Ltd.
Meeting No. 7/81	F. No. 01/81/050/00013/AM12/DES-II
Dated:- 18.06.2013	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F. No. 05/23/040/00016/AM12

Decision:- NC decided to modify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 17.07.2013 as under:-

Export Product		Import Item	
Description	Quantity	Description	Quantity

Medium Carbon Ferro Manganese (Mn 75-80%) by Aluminothermic Process using indigenously manufactured Silicomanganese by submerged Arc furnace.	1666.67 MT	Manganese ore (Mn 48%)	3740 MT
		Aluminum scrap	216.67 MT

R/A may take suitable consequential action accordingly.

Sl. No. 80

Case No. AR-45	M/s Narayan Powertech Pvt. Ltd.
Meeting No. 7/81	F. No. 01/81/050/00241/AM06/DES-II
Dated:- 18.06.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision:- NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 81

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 7/81	F. No. 01/87/050/00634/AM07/DES-II
	01/87/050/01346/AM06/DES-II
	01/87/050/00355/AM06/DES-II
Dated:- 18.06.2013	Advance Licence No. 3110026900 dated 16.10.2006
	3110023827 dated 08.02.2006
	3110020969 dated 28.06.2005

Decision:- NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 82

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 7/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 18.06.2013	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision:- NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 83

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 7/81	F. No. 01/81/050/00466/AM09/DES-II
Dated:- 18.06.2013	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision:- NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 84

Case No. AR-83	M/s Global Instruments Maintenance Services.
Meeting No. 7/81	F. No. 01/81/050/00347/AM12/DES-II
Dated:- 18.06.2013	Advance Licence No. 3110051792 dated 18.12.2011

Decision:- NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 85

Case No. AR-98	M/s Dynatch Furnaces Pvt. Ltd.
Meeting No. 7/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 18.06.2013	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision:- NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(135)/2009/TSW(B)/150 dated 08.07.2013 as under:-

1. Central Excise Certificate to the effect that Import item no. 1 & 5 have been used as components in the manufacture of the Export Product without any processing on these items by the firm.
2. Weight balance table.

The case stands deferred and to be relisted on 30.07.2013.

Sl. No. 86

Case No. AR-100	M/s Associated Cables Pvt. Limited.
Meeting No. 7/81	F. No. 01/81/050/00403/AM12/DES-II
Dated:- 18.06.2013	Advance Licence No. 0310530966 dated 28.07.2009
	RLA F. No. 03/94/040/00330/AM10

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 87

Case No. AR-104	M/s Welspun Corp Ltd.
Meeting No. 7/81	F. No. 01/81/050/00226/AM11/DES-II
Dated:- 18.06.2013	Advance Licence No. 3410026419 dated 19.02.2010
	RLA F. No. 03/94/040/00199/AM10

Decision:-NC decided to called the firm for personal hearing on 10.09.2013 to explain their case. The case stands deferred and to be re-listed on 10.09.2013.

PART-C- DEFERRED

Sl. No. 3

Case NoC-13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 7/81	F. No. 01/81/162/00399/AM13/DES-II
Dated:- 18.06.2013	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision:- NC observed that comments of CAPEXIL is still awaited, hence decided to send reminder to CAPEXIL. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 4

Case No. C-21	M/s Recareo India (P) Ltd..
Meeting No. 7/81	F. No. 01/81/162/199/AM13/DES-II
Dated:- 18.06.2013	Development Commissioner (SCEZ) Bangalore, forward the application of M/s Recareo India (P) Ltd., Bangalore for fixation of Adhoc wastage Norms for disposal of scrap/ wastage.

Decision:- NC decided to send a letter to firm to submit requisite information required by MSME. The case stands deferred and to be re-listed on 30.07.2013.

Sl. No. 5

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 7/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 18.06.2013	Request for fixation of wastage norms by 100% EOU unit.

Decision:- NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(221)/2011-ME dated 19.02.2013 as under:-

1. Process of the mfg export product.
2. Details size and write up about Export Product.

3. Details of scrap, and rejection etc separately.
4. Write up on Plates / Bulb flats.

The case stands deferred and to be relisted on 30.07.2013.

Sl. No. 6

Case No. C-22	M/s Uniflex Cables Ltd.
Meeting No. 7/81	F. No. 01/94/180/373/AM10/PRC/DES-II
Dated:- 18.06.2013	Clarification regarding change in export product from jelly Cables to Power Cables in r/o AA No. 0310231177 dated 16.10.2003 and 0310240217 dated 18.12.2003

Decision:- NC observed that reply of the firm alongwith case details being forwarded to DIPP. The case stands deferred and to be re-listed on 30.07.2013

Sl. No. 7

Case No. C-	M/s Sakshi Impex, Ludhiana.
Meeting No. 7/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 18.06.2013	Request for fixation of SION of 1005 EOU unit.

Decision:- NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 30.07.2013
